

Finance Minister, is bringing this Bill as a permanent measure. Therefore, it affects the interests of a large number of people, not only the self-employed goldsmiths, but a very large number of people who are employed by jewellers and others interested in this industry. The Bill seeks to extend the power of the Government to control the activities of these people also. My hon. friend is under the impression that the House has already accepted the principle underlying the gold control order. I wish to say that we do not accept that principle.

Mr. Speaker: The objections raised by Mr. Banerjee and Mr. Ranga are both objections that could be taken up after the Bill is introduced. When the motion for consideration of the Bill is made, they can certainly move that the Bill be circulated for eliciting public opinion thereon. That would be the stage to move that all interests should be consulted. That course would be open to Members. Now, should I put it to the House that Mr. Ranga objects to the introduction of the Bill?

Shri Ranga: Yes, Sir.

Mr. Speaker: The question is:

"That leave be granted to introduce Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

BANKING LAWS (MISCELLANEOUS PROVISIONS) BILL*

Shri T. T. Krishnamachari: I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1935, the Banking Companies Act, 1949 and the State Bank of India (Subsidiary Banks) Act, 1959.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1935, the Banking Companies Act, 1949 and the State Bank of India (Subsidiary Banks) Act, 1959."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

CENTRAL BOARDS OF REVENUE BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to provide for the constitution of separate Boards of Revenue for Direct Taxes and for Excise and Customs and to amend certain enactments for the purpose of conferring powers and imposing duties on the said Boards.

Shri Tyagi (Dehra Dun): He is breaking all records—one Minister introducing so many Bills!

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of separate Boards of Revenue for Direct Taxes and for Excise and Customs and to amend certain enactments for the purpose of conferring powers and imposing duties on the said Boards."

The motion was adopted.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated
†Introduced with the recommendation of the President.